

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.874 of 2020**

**IN THE MATTER OF:**

**North Eastern Electricity Supply Company of  
Orissa Ltd. (Nesco) ...Appellant**

**Versus**

**Supriyo Kumar Chaudhary, ...Respondents  
Resolution Professional & Anr.**

**For Appellant: Mr. Hasan Murtaza, Mr Dhirendra Sharma, Mr.  
Suresh Das, Advocates  
Ms. Saroj K Ray (FCS)**

**For Respondents: Ms. Swati Dalmia, Ms. Indrani Ghosh, Ms.  
Rajshree Chaudhary, Mr. Orijit Chatterjee and  
Mr. Akash Yadav, Advocates (R-1)**

**ORDER**  
**(Virtual Mode)**

**09.03.2021** Counsel for Respondent No.1 seeks pass over as it is stated that Senior Counsel is busy in another Court. The learned Counsel for Appellant then submits that if the matter gets passed over, later on he may have difficulty as he is engaged somewhere else. The learned Counsel for Appellant states that in that case, some other date may be given.

The learned Counsel for the Respondent No.1 - Ms. Swati Dalmia submits that as interim Order is operational, the matter may be adjourned.

List the Appeal as part heard on 19<sup>th</sup> April, 2021.

Interim Order to continue in the meanwhile.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*